

Closure of large and Small Factories

8344. SHRI JYOTIRMOY BOSU : Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state :

(a) the number of closed large, medium and small factories to date state-wise;

(b) the number of workers out of employment because of closure state-wise.

(c) the factors responsible for these closures;

(d) the list of closed large factories and number of workers employed in these factories state-wise ; and

(e) the steps taken by the Central Government to get these factories re-opened?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA) : (a) to (e) The required information is being collected from the State Government and will be laid on the Table of the Lok Sabha when received.

Confirmation/Promotion of Medical Officers

8345. Dr. RAMJI SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there are about 484 General Duty Medical Officers without being confirmed or promoted since last 10 or 13 years in CGHS;

(b) is it under rules to hold Departmental Promotion Committee after five years of entry into the service; and

(c) whether Departmental Promotion Committee been postponed, if so, how many times and the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV) : (a) Yes, Sir.

(b) and (c). The Central Health Service was constituted with effect from 1-1-1965 and it was reorganised in September, 1966. After the reorganisation of the service, the first departmental promotion committee for promotion from GDO Gr. II to GDO Gr. I was held in March, 1971 and on the basis of the recommendation of the D.P.C. certain GDO Gr. II officers were promoted to GDO Gr. I in May, 1971 and later on in September, 1972. Thereafter no D.P.C. could be held due to the fact that in the meantime the recommendation of the

Pay Commission relating to the C.H.S. were received. In accordance with the recommendation of the Third Pay Commission, the existing General Duty Officers were placed either in Senior Class I Scale (Rs. 1100—1600) or Junior Class I Scale (Rs. 700—1300) with effect from 1-1-1973. Even the GDO Gr. I Officers who had not put in five years service were allowed Senior Class I Scale of pay from 1-6-1973 or 1-10-1974. In accordance with the recommendation of the Pay Commission a person who has put in five years service in Junior Class I Scale of Pay was eligible for placement in Senior Class I scale subject to availability of posts in the Senior Class I of pay. As the persons who were appointed to Junior Class I Scale of pay from 1-1-73 were eligible to Class I appointment in Senior Class I Scale of pay from 1-1-1978 only. It was proposed to hold the meeting in the last week of December, 1977 for that purpose. However this could not be done due to the fact that the Character Rolls for the year 1977 in respect of all the eligible officers were not available. Normally the character rolls for the preceding year become available by the 31st March of the following year. A meeting of the D.P.C. has since been held in which cases of the officers whose up-to-date character rolls were available, have been considered. Some more meetings of the D.P.C. are proposed to be held as soon as the C. Ra. for 1977 of concerned officers become available. In the case of C.H.S. Officers the Ministry of Health & Family Welfare have to procure the C. Ra. of Officers working in a large number of participating units. All these units are being reminded to expedite the submission of C.Rs. of officers working under their control.

There is no provision under the rules that a meeting of the D.P.C. should be held after 5 years of entry into the Government service. As regards the confirmation of officers it is stated that all the available permanent vacancies in Superintendence Gr. I, Specialist Gt. I, Supertime Gr. II and Specialist Gr. II have already been filled by the D.P.C. in this Ministry. As regards the question of confirmation of General Duty Officers Gr. I and Gr. II, the officers appointed in the initial constitution have already been confirmed. The position with regard to availability of permanent vacancies at the maintenance stage in respect of all the participating organisations is being reviewed and more officers are expected to be confirmed as a result of the review.

Scheduled Castes and Scheduled Tribes Employees

8346. SHRI R.N. RAKESH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) total number of posts filled in each category of posts since, March, 1977 with

specific shares of S.C. & S.T. in such employment and also the number of posts de-reserved in each category and reasons thereof, and

(b) total number of departmental promotions/upgradation of posts in each category of posts and how many posts gone to scheduled castes and scheduled tribes ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDFO SAI) (a) and (b) The information is being collected and will be laid on the Table of Lok Sabha

British curbs on immigration

8947 SHRI HARI VISHNU KAMATH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether his attention has been drawn to press reports to the effect that British Parliamentary Committee has urged their Government to impose stringent curbs on immigration,

(b) whether the British Government has accepted the recommendations of the Committee, and

(c) if so, the details thereof and the likely repercussions thereof on future Indian immigrants to U K as well as those Indian nationals already resident in that country ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU) (a) Yes sir. A Select Committee of the British Parliamentary, consisting of 13 members from two main parties has submitted a Report on Race Relations and Immigration

(b) The British Government has not yet given its decision on the Report. However, the British Home Secretary, Mr. Merlyn Rees made a statement in the British House of Commons on 6/4/78 in which he rejected several of the main recommendations for stricter immigration controls put forward by the Select Committee.

(c) Does not arise

Declaration of Charitable Institutions as Industry

8948 SHRI D D DESAI : Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state :

(a) whether Government have studied the implication of the recent Supreme

Court Judgement of what constitutes an 'industry' for purposes of the Industrial Disputes Act,

(b) whether Government are aware that even charitable institutions employing any person will come under this definition; and

(c) if so Government's reaction thereto?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA) : (a) to (c) The entire matter is under examination in the overall context of the Industrial Relations Bills

पाकिस्तान को अमरीकी वस्तुओं की सप्लाई

8349. श्री उषसेन : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि

(क) क्या अमरीका ने पाकिस्तान को 100-ए-7 लडाकू विमानों की सप्लाई करने का निर्णय सरकार ने किया है और यदि हा, तो इस बारे में भारत सरकार की क्या प्रतिक्रिया है ,

(ख) क्या उन्हें पता है कि अमरीका पाकिस्तान का 'न्यूक्लियर प्रोसेसिंग प्लांट' देने को भी सहमत हो गया है, और

(ग) यदि हा तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

विदेश मंत्रालय में राज्य मंत्री (श्री समरेन्द्र कुण्डू) : (क) सरकार का ऐसे किसी निर्णय की जानकारी नहीं है।

(ख) जी, नहीं।

(ग) प्रश्न नहीं उठता।

हिन्दी में मनुष्यत्व तथा फार्म

8350. श्री नवीन सिंह चौहान : क्या संसदीय फार्म तथा अन्य मंत्री यह बताने की कृपा करेंगे कि

(क) उनके मन्त्रालय/विभाग में कुल कितने मनुष्यत्व और फार्म उपयोग में लाये जा रहे हैं ,